

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G' NEW DELHI**

**BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

**ITA No. 4622 & 4623/Del/2024
Assessment Year: 2014-15 & 2015-16**

Sanjiv Maheshwari, 156 Golf Links Road, New Delhi-110003. PAN: AGSPM 6599 C	<u>Vs</u>	Income Tax Officer, Delhi.
APPELLANT		RESPONDENT
Assessee represented by	None	
Department represented by	Shri Rajesh Kumar Dhanesta, Sr. DR	
Date of hearing	27.12.2024	
Date of pronouncement	27.12.2024	

ORDER

PER BENCH:

Thess assessee's twin appeals ITA nos. 4622 & 4623/Del/2024 for assessment years 2014-15 and 2015-16, arise against National Faceless Appeal Centre (NFAC), Delhi's DIN and orders nos. ITBA/NFAC/S/250/2024-25/1067465132(1) & ITBA/NFAC/S/250/2024-25/1067465675(1) of even date 08.08.2024, in case nos. NFAC/2013-14/10117475 & NFAC/2014-15/10117476, respectively, in proceedings u/s 147 read with section 144 of the Income-tax Act, 1961, hereinafter referred to as the 'Act'.

Heard both the parties. Case file perused.

2. It transpires that the assessee herein has filed identical application(s) dated 25.12.2024 stating therein that for the impugned assessment years, he has opted to

settle the dispute under the Vivad Se Vishwas Scheme, 2020 (2.0) and wishes to withdraw the instant appeals. The Revenue is very fair in not disputing all these averments at this stage. Dismissed as withdrawn.

3. This assessee's twin appeals ITA nos. 4622 & 4623/Del/2024 stand dismissed as withdrawn subject to all just exceptions. A copy of this common order be placed in the respective case files.

Order pronounced in open court on 27.12.2024.

Sd/-
(BRAJESH KUMAR SINGH)
ACCOUNTANT MEMBER
MP

Sd/-
(SATBEER SINGH GODARA)
JUDICIAL MEMBER

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI